

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2019 &  
IA NO. 1409 OF 2019**

**Dated: 26<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Uttar Haryana Bijli Vitran Nigam Ltd & Ors. ...Appellant(s)**

**Versus**

**GMR Kamalanga Energy Ltd & Ors. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv  
Ms.Ranjitha Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee  
Mr. Pratyush Singh for Caveator/R-1

Mr. Aashish Anand Bernard  
Mr. Paramhans for R-3

**ORDER**

**Admit.**

Objections/reply, if any, shall be filed within four weeks' time i.e. on or before 23.09.2019 with advance copy to the other side.

List the matter on **25.09.2019.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*vt/pk*